

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.179/MP/2016

Subject : Petition under Section 79(1)(b) and (f) of the Electricity Act, 2003 for adjudication claims towards compensation arising out of Change in law and consequential relief as per PPA dated 27.11.2013 between the Petitioner and the Respondent during the operating period (remand from APTEL).

Petitioner : KSKMPCL

Respondent : TANGEDCO

Date of Hearing : **17.9.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties Present : Shri Anand K. Ganesan, Advocate, KSKMPCL
Ms. Aishwarya Subramani, Advocate, KSKMPCL
Ms. Harsha V. Rao, Advocate, KSKMPCL
Shri Rahul Ranjan, Advocate, TANGEDCO

Record of Proceedings

Case was heard through a virtual hearing

Since the order in the Petition (which was reserved on 18.3.2024) could not be issued prior to one Member, who formed part of the Coram, demitting office, the matter has been re-listed for hearing.

2. At the outset, the learned counsels for the Petitioner and the Respondent submitted that since pleadings and arguments have already been completed, the Commission may reserve its order in the petition.
3. Based on the consent of the parties, the order in the petition was reserved.

By order of the Commission

**Sd/-
(B. Sreekumar)
Joint Chief (Law)**

